

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 240/TT/2018

- Subject** : Approval of transmission tariff from COD to 31.3.2019 for interim true up of transmission tariff for 05 Nos. of assets under Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part-B” in Northern Region under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014
- Date of Hearing** : 24.1.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Himachal Pradesh State Electricity Board (HPSEB) and 17 others
- Parties present** : Shri R. B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL
Shri Abhay Choudhary, PGCIL
Shri S. S. Raju, PGCIL
Shri S. K. Niranjana, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Nitish Kumar, PGCIL

Record of Proceedings

The instant petition is filed for interim true-up of the tariff of Asset-I: 765kV D/C Varanasi-Kanpur (new) line and associated bays including 240 MVAR Switchable L/R in both Ckt. at Varanasi GIS Sub-station and 330 MVAR non-switchable L/R in both Ckt. at Kanpur GIS Sub-station; 765 kV S/C Kanpur (new) GIS–Jhatikra line and associated bays including 330 MVAR switchable L/R at Kanpur GIS Sub-station and 330 MVAR non-switchable L/R at Jhatikara Sub-station; 400 kV D/C (Quad) Kanpur (New) GIS-Kanpur (old) line and Associated bays; 2*1500 MVA 765/400 kV ICT-I&II Associated bays at 765/400 kV Kanpur (new) GIS S/S; 240 MVAR, 765kV Bus Reactor-1 & associated bay at Kanpur(new) GIS S/S; 240 MVAR, 765kV Bus Reactor-2 & associated bay at Kanpur(new) GIS S/S Asset-II: LILO of one Ckt of 400kV D/C Sasaram-Allahabad line & Associated bays at Varanasi GIS S/S, Asset-III: 125 MVAR,



400 kV Bus Reactor & associated bay at Kanpur(new) GIS S/S, Asset-IV:240 MVAR, 765 kV Bus Reactor & associated bay at Jhatikara S/S, Asset-V: 125 MVAR, 400 kV Bus Reactor & associated bay at Varanasi GIS S/S covered under the transmission system for Phase-I generation projects in Jharkhand and West Bengal Part-B in Northern Region.

2. The representative of the petitioner submitted that the tariff for the instant assets from their COD to 31.3.2019 was approved by the Commission vide order dated 31.5.2016 in Petition No. 274/TT/2015. He submitted that the cost of the said assets was restricted to the approved apportioned cost. The cost of the instant assets was revised by its Board of Directors on 22.10.2016 from ₹2926.00 crore to ₹4292.32 crore. Accordingly, the instant petition is filed for interim truing-up as per the directions of the Commission in order dated 8.3.2017 in Petition No. 3/SM/2017 under Regulation 8(1) of the 2014 Tariff Regulations. He requested to revise the tariff allowed for the instant assets taking into consideration the RCE and to condone the time over-run in case of the instant assets and allow the tariff as claimed in the petition.

3. Learned counsel for BRPL submitted that the tariff for all but two assets was allowed in order dated 31.5.2016 on the anticipated basis on the assurance of the petitioner that the assets would be put into commercial operation within the six months of filing the petition. However, the assets were not put into commercial operation within the six months. He submitted that though the petitioner has submitted the RCE, the petitioner has not submitted the detailed reasons for the increase in the cost of the assets. He also submitted that the petitioner has not furnished the statutory documents like DPR, CPM analysis, PERT chart and hence the IDC and IEDC for the period of time over-run may not be allowed.

4. In response, the representative of the petitioner submitted that the instant assets were put into commercial operation within the six months of filing the petition as stated in Petition No. 274/TT/2015. He also requested for time to file detailed rejoinder to the issues raised by BRPL in its reply.

5. The Commission directed the petitioner to submit the CEA certificate under Regulation 43 of CEA (Measures Related to Safety and Electricity supply) Regulations, 2010 in case of Assets-1, 3 and 5 by 18.2.2019 with an advance copy to the respondents.

6. The Commission further directed the respondents to file their reply by 28.2.2019 with an advance copy to the petitioner who shall file their rejoinder, if any, by 11.3.2019. The Commission also directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.



7. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

